

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT – 2

ITEM No.9- IA/1249(AHM)2023 in
CP(IB)/106(AHM)2022

Proceedings under Section 9 IBC

In the matter of:

Simon India Ltd

.....Applicant

V/s

Ecophos GNFC India Pvt Ltd

.....Respondent

Order delivered on 27/10/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

Present

For the Applicant : Mr. Kunal P. Vaishnav, Ld. Adv. for the RP
along with Mr. Manish Buchasia, RP.

For the Respondent :

ORDER

IA/1249(AHM)2023

This is an application filed by the RP under Section 19(2) IBC r.w Rule 11 of NCLT Rules, 2016 seeking directions to the respondents. However, on perusal of the application, there are three Memo of Parties annexed with this application which are altogether different from each other. Further, the applicant has not placed on record any proof that before filing this application, the applicant has asked the information / document from the Suspended Management as sought through this application.

At the request of Ld. Counsel for the applicant/RP, matter stands adjourned.

List the matter on 11.12.2023

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)